

The Directorate of Transport, Delhi Administration has been keeping a constant vigil on the unscrupulous elements and is in close liaison with the local police to contain the situation.

[English]

**Memorandum from displaced Residents Associations, Mahila Ashram, Karnal**

4931. SHRI MANIK SANYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received a memorandum dated 16, July, 1990 from Displaced Residents Association, Mahila Ashram, Karnal, Haryana;

(b) if so, the details thereof; and

(c) the reaction of Government to their demands?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) In their Memorandum dated 16.7.90, the Displaced Residents Association, Mahila Ashram, Karnal have requested that the new migrant families of Mahila Ashram, Karnal should be permanently rehabilitated and their safety ensured by taking action against the corrupt officers of the Government of Haryana who are committing atrocities on the residents.

(c) A revised scheme for the resettlement of 54 eligible new migrant families of the Mahila Ashram, Karnal is small trade/business was sanctioned in march, 1987 and funds were also released to the Government of Haryana. Action against the officers of Government of Haryana can only be

taken by the State Government as they come under their administrative control. The State Government have, however, been requested to take appropriate action.

[Translation]

**Cheating Activities by CRP & RPF at New Delhi Station**

4932. SHRISANTOSH KUMARGANGWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of Government has been drawn to the news item appearing in the daily 'Jansatta' dated 10 July, 1990 alleging that some employees of the G.R.P. and Railway Police Force are engaged in cheating activities in connivance with criminal elements and exploiting the passengers at New Delhi Railway Station;

(b) whether Government have received any such information that the said elements are engaged in the illegal sale of tickets, reservation of berths, theft of passengers' luggage, carrying the goods of the shopkeepers of the neighbouring States illegally and sale of drugs etc; and

(c) if so, the effective steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.

(b) On the basis of a complaint, a raid was conducted by the Delhi Police on 6-6-89 and one Constable of the Delhi Police was found extorting money from traders. He has been placed under suspension and Departmental Enquiry has been initiated against him, The details of person arrested for unlawful activities at New Delhi Railway Station are as under:—

<i>Period</i>	<i>Towt</i>	<i>Seater</i>	<i>Hawker</i>	<i>Drivers</i>
1	2	3	4	5
1.1.90 to 15.8.90	399	131	273	97

(c) Special drives are launched by police from time to time.

#### **Demand for Separate District of Islampur Sub-Division**

4933. SHRI INDER JIT: Will the Minister of HOME AFFAIRS be pleased to refer to the Bihar and West Bengal (Transfer of Territories) Act, 1956 and state:

(a) whether the portion of Kishanganj Sub-Division transferred from Bihar to West Bengal was ever made part of Darjeeling District as provided for in clause 3(3) of the above Act.

(b) if so, when it was transferred to the West Dinajpur District of West Bengal and the circumstances leading thereto;

(c) whether the local people of this area (now known as Islampur Sub-Division) have been demand that it be made a separate District; and

(d) if so, the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) According to Section 3(3) of the Bihar and West Bengal (Transfer of Territories) Act, 1956, the portion of Kishanganj Sub-Division of Purnea District of Bihar, as described in Section 3(1) (a) of that Act formed part of Darjeeling District of West Bengal as from the appointed day, viz. 1st November, 1956.

(b) to (d). Reorganisation of districts and formation of new districts in a State are within the power of the State Government. In this connection, attention is invited to section 3(4) of the said Act.

[English]

#### **Linguistic and Cultural Identity of Inhabitants of Kishanganj Sub Division in West Bengal**

4934. SHRI INDER JIT: Will the Minister of HOME AFFAIRS be pleased to refer to the recommendations made in para 653 of States Reorganisation Commission Report (1955) and the Report of the Joint Committee on the Bihar and West Bengal (transfer of Territories) Bill, 1956 and state:

(a) whether the present West Bengal government has faithfully implemented in letter and spirit the solemn assurances given by the then Chief Minister of the State in 1956 for the maintenance of the linguistic and cultural identity of the inhabitants of the area of the Kishanganj Sub-division transferred from Bihar to West Bengal and for avoidance of resettlement of any displaced persons there;

(b) whether the people of the area transferred to West Bengal are restive over the non-fulfilment of the solemn assurances and have sought the intervention of the Union Government through their chosen representatives to seek justice and fair play; and

(c) the steps proposed to be taken by